

(36)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

...  
OA No. 859/92

Date of judgement: 7-1-93.

Between

1. N. Gopal Rao
2. S. Rama Rao
3. K. Bhaskara Rao
4. S. Papanna
5. M. Rama Chandra Rao
6. B. Narayana Rao
7. N. Ananda Rao
8. G. Simhachalam
9. P. Papa Rao
10. G. Chandra Rao
11. M. Kalidas

: Applicants

And

1. Telecom Dis. Engineer,  
Sanchar Bhavan, Srikakulam
2. The General Manager,  
Telecom, Visakhapatnam-3.
3. The Sub-Divisional Office,  
Telecom, Palasa Post, KasiGubba.
4. The Chief General Manager,  
Telecom, Hyderabad-1.

: Respondents

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COUNSEL FOR THE APPLICANTS : Shri C. Venkata Krishma

COUNSEL FOR THE RESPONDENTS : Shri N.V. Ramana

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CORAM

Shri

1. Hon'ble R. Balasubramanian, Member (Admn.)

2. Hon'ble Shri T. Chandrasekhara Reddy, Member (judl.)

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(Judgement of the division bench as delivered by

Shri R. Balasubramanian, Member (Admn.)

MA 1042/92 is filed seeking permission to file a single OA. After hearing both the sides, the MA is allowed.

Heard Shri C. Venkata Krishna, learned counsel for the applicant and Shri N.V. Ramana, learned counsel for the respondents.

This application is filed with a prayer to direct the respondents to grant the applicants temporary status with effect from 1-4-90 with all consequential benefits. It is stated that the applicants are eligible for conferment of temporary status. It is also stated that they have made representations to this effect on 8-10-91, 22.10.91 and on 23-4-92. The representations are pending with the competent authorities. It is also alleged that while the applicants have not been granted temporary status, persons junior to ~~the~~ applicants have been granted temporary status. Keeping all these statements in mind the respondents are directed to examine the representations ~~made by~~ the applicants and pass final orders on their representations within a period of 3 months from the date of receipt of this order. The OA is disposed of with these directions. If the applicants are aggrieved with the final orders on their representations, they are at liberty to approach this Tribunal afresh with that grievance.

-/-..

By way of an Interim order we direct the respondents to continue to employ the applicants on casual basis so long as their juniors are engaged.

R. Balasubramanian  
(R. Balasubramanian)  
Member (Admn.)

T. Chandrasekhara Reddy  
(T. Chandrasekhara Reddy)  
Member (Judl.)

Open Court judgement

*January 93*  
Dated 7th December, 1993.

*8/1/93*  
Deputy Registrar

NS

To

San char Bhavan, Srikakulam.

2. The General Manager, Telecom, Visakhapatnam-3.  
Palasa Post, Kasibugga 532 222.
4. The Chief General Manager, Telecom,  
Hyderabad-1.
5. One copy to Mr. C. Venkata Krishna, Advocate  
7-1-571, Subhas Road, Secunderabad-3.
6. One copy to Mr. N.V. Ramana, Addl. CGSC. CAT. Hyd.
7. One spare copy.

pvm.

8/2  
TYPED BY

COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CHECKED BY APPROVED BY  
HYDERABAD BENCH

HYDERABAD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: AT HYDERABAD

THE HON'BLE MR.

V.C.

AND

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY:M(J)

AND

THE HON'BLE MR.C.J. ROY : MEMBER (JUDL)

Dated: 7 - 1 - 1992

ORDER/JUDGMENT:

R.A./ C.A./M.A.No.

in

O.A.No.

859/92

T.A.No.

(W.P.No. )

Admitted and Interim Directions issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A.Ordered/Rejected

No order as to costs

Central Administrative Tribunal

DES-174

15 JUN 1992

HYDERABAD